

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 310/2007

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

1. Original Application No. 310/07

2. Miss Petition No. \_\_\_\_\_

3. Contempt Petition No. \_\_\_\_\_

4. Review Application No. \_\_\_\_\_

Applicant(s)....S. R. Mohanty.....vs Union of India & Ors

Advocate for the Applicants..R. C. Das, B. K. Das.....  
C. Bhattacharyya, H. D. Das.....

Advocate for the Respondent(s):.....

Notes of the Registry	Date	Order of the Tribunal
1. Application is in form is F.A.C. F. for Rs. 30/- depos. d. vide APD/20 No. 66F 848146, 66F 848145 70E048368 Dated 9.12.07	19.12.07	Heard learned counsel for the parties. For the reasons recorded separately the O.A is disposed of at the admission stage. No costs.
2. Registrar <u>Ran.</u>		
Petitioner's Gp's for Issue notices one received with envelope. pg Copy served.		
<u>Ran.</u> 19/12/07		

  
(M. R. Mohanty)  
Vice-Chairman

17/1.08  
Copy of the order  
alongwith copy of the  
allocation sent to the  
ofc. for issuing the  
sum to the Regd. by  
and copy to the applicant  
and 1/4th for the parties

MS

10  
3  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.310/2007.

DATE OF DECISION : 19-12-2007

Mr. S. R. Marak

.....Applicant/s

Mr R. C. Das

.....Advocate for the  
Applicant/s

-Versus -

Union of India & Ors.

.....Respondent/s

Dr J. L. Sarkar, Railway Standing Counsel.

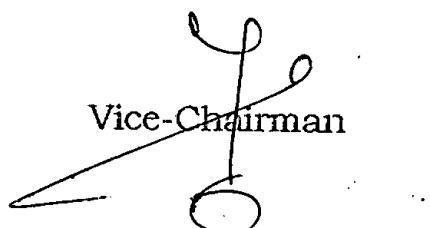
.....Advocate for the  
Respondent/s

CORAM

THE HON'BLE MR MANORANJAN MOHANTY, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the judgment ? Yes/No ✓
2. Whether to be referred to the Reporter or not ? Yes/No ✓
3. Whether their Lordships wish to see the fair copy of the judgment ? Yes/No ✓

Vice-Chairman



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.310 of 2007.

Date of Order : This the 19th Day of December, 2007.

THE HON'BLE SHRI MANORANJAN MOHANTY, VICE CHAIRMAN

Sri S.R.Marak (Skrimson Rangsha)  
Son of Late Rejendra Gobil Momin,  
Resident of Railway Quarter No.230K/Type-II,  
New Guwahati Colony, Near Kalibari,  
Bamunimaidam, Guwahati-21,  
Kamrup, Assam.

...Applicant

By Advocate Mr R.C.Das.

-Versus -

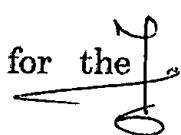
1. The Union of India,  
Represented by the Secretary,  
Railway Board, Ministry of Railways,  
New Delhi-110001.
2. General Manager, N.F.Railway,  
Maligaon, Guwahati-11, Kamrup, Assam.
3. CAM/GHY (Chief Area Manager)  
N.F.Railway, Guwahati-1.
4. DPO/GHY (Diovisional Personnel Oficer)  
N.F.Railway, Guwahati-1.
5. Senior Coaching Depot Officer/GHY,  
N.F.Railway, Guwahati-1. ....Respondents

By Dr J.L.Sarkar, Railway Standing Counsel.

O R D E R (ORAL)

MANORANJAN MOHANTY(V.C)

Heard Mr R.C.Das, learned counsel appearing for the  
Applicant and Dr J.L.Sarkar, learned Standing Counsel for the



Railways, on whom a copy of the Original Application has already been served and perused the materials placed on record.

2. The Applicant, an employee of the North East Frontier Railways, was served with an order under Annexure-A dated 02.09.2005, by which the quarter allotted to him was cancelled and he was asked to vacate the said quarter and hand over the said quarter to the new allottee immediately. The text of the order dated 02.09.2005 reads as under :

"Railway quarters No.230/K Type-II at NGC was allotted in favour of you for your residential purpose. But during survey by the survey committee it has been found that instead of residing yourself in the quarters you have subletted the quarters to a private party. Thus you have committed a serious misconduct violating the provision of Rule.3.1 (iii) and 15 A of Railway Service (Conduct) Rule. 1966. Hence your allotment of the Quarters No.230/K Type-II at NGC is being cancelled with immediate effect. You are advised to vacate the quarters and handed over the quarters to the new allottee immediately. Further allotment order of this quarters is to be followed."

On receipt of the aforesaid cancellation order dated 02.09.2005, the Applicant submitted a representation under Annexure-B dated 06.10.2005. The text of which reads as under :

"In reference to the above mentioned letter, I would like to submit the following facts for favour of your kind consideration and sympathetic order please.

That Sir, the Rly. Qr. No.230(K) Type-II at NGC was allotted to me. Since allotment of the Qrs. I have been residing in the Qrs. Alongwith my family members. During enquiring by the Survey Committee's I and alongwith my family members were went out for some days for Medical treatment. As I had to stay out side of the Qrs. for some days. I was keep my Nephew & his wife to look after my Qrs.

That Sir, I am loco running staff working as shunter for which my proper Rly. Accommodation on in

urgently required. The question in connection with subletting of Qrs. is does not permit on my part.

In view of the facts stated above I earnestly requested that kindly arrange to reinstate my allotment order of the said Qrs. so that I may devote my day to day duty with full mental satisfaction.

I hope you will be kind enough to consider my case of act of your kindness, I shall remain grateful to you."

Finally under Annexure-C dated 09.05.2007 an order was passed to recover damage rend from the Applicant. The text of the said order under Annexure-C dated 09.05.2007 reads as under :

"During the survey of quarters by the survey committee constituted by the administration the quarter shown in the attached statement were found subletted and accordingly the allotment order of the quarters were cancelled by the allotting authority. Since the quarters have been found subletted and allotment cancelled the same treated as unauthorized occupation.

Due to unauthorized occupation of the quarters damage rent at the prescribed rate fixed by Railway Board, have been calculated and to be recovered from regular salary bill from May/07 current rate of damage rent along with arrear from the date of survey of the quarter.

This issues with the approval of CAM/GHY."

It is stated by learned counsel for the Applicant that recoveries have already been started in installments from the monthly salaries of the Applicant.

3. It has pointedly stated by the learned counsel for the Applicant that before issuance of the order under Annexure-A dated 02.09.2005 no notice was given to the Applicant to have his say on the matter and, therefore, the cancellation order was an outcome of violation of the principles of natural justice. He has again pointed out that, before passing the final order under Annexure-C dated 09.05.2007, the authorities did not consider the representation of the Applicant



that was submitted under Annexure-B dated 06.10.2005 and, thus, the final order under Annexure-C dated 09.05.2007 was an outcome of violation of principles of natural justice. In order to strengthen his case, learned Counsel for the Applicant has placed on record a copy of the order dated 30.07.2007 of this Tribunal rendered in O.A.201/2007 filed by one Pradip Kumar Das of North East Frontier Railways.

4. If it is a fact that before issuance of the cancellation order under Annexure-A dated 02.09.2005, the authorities did not give any opportunity to have his say in the matter, then the cancellation order dated 02.09.2005 is not sustainable in the eyes of the law and, as a consequence thereof, occupation of the quarter subsequent to 02.09.2005 cannot be said to be unauthorized. That apart, the Applicant having given an explanation relating to occupation of the quarters during his absence (in Annexure-B dated 06.10.2005), <sup>the</sup> final order under Annexure-C dated 09.05.2007 cannot stand the test of judicial scrutiny; because the explanation available under Annexure-B dated 06.10.2005, apparently, did not receive the consideration of the authorities and, in that event, the recoveries of damage rent from the salaries of the Applicant cannot stand on its legs.

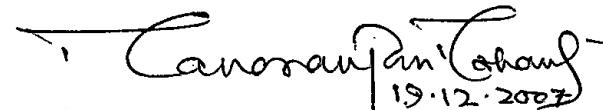
5. In course of hearing, learned counsel for the Applicant and also learned Standing Counsel for the Railways came forward with a proposal that let the Applicant submit a comprehensive representation to the authorities/Railways explaining the circumstances in which the impugned order of cancellation of allotment and ultimate order for recovery of damage rent should not stand against him and, if any, such

representation is made, the Respondents should examine the grievance of the Applicant and grant him necessary relief, as due and admissible under the Rules.

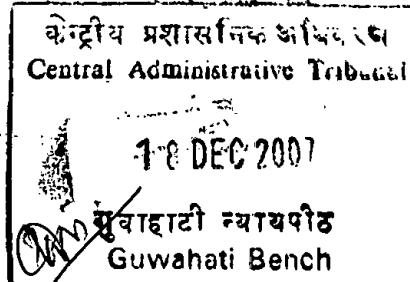
6. On the face of the aforesaid fair proposal mooted at the admission stage, this Original Application is hereby disposed of with liberty to the Applicant to put up a comprehensive representation by end of December, 2007 and the said representation, if filed, should receive due consideration of the Respondents as expeditiously as possible by end of January, 2008. The Respondents should grant personal hearing to the Applicant and may make such further legal enquiry before disposal of the representation of the Applicant. No further interim order is necessary.

7. With the aforesaid observation and direction this Original Application stands disposed of.

Send copies of this order to the Respondents (along with copies of this O.A) and free copies of the order be handed over to the counsel for the parties.

  
19.12.2007  
(MANORANJAN MOHANTY)  
VICE CHAIRMAN

6  
DISTRICT - KAMRUP.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI.

( An application U/S.19 of the Administrative Tribunal Act, 1985 )

O. A. No. 310 /07

SRI S.R. MARAK (SKRIMSON RANGSHA)

.....APPLICANT

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

SYNOPSIS

The applicant is an employee under the N.F. Railway, as a post of Shunter / NGC under SE/LOCO/NGC, at Divisional Officer, NGC, Bamunimaidan, Guwahati-21. The applicant is residing Railway quarter bearing No.230K/Type-II at NGC, Bamunimaidan, Guwahati-21, along with family since on 28-01-1989. The gross pay of the applicant is Rs.12,896/-, however after deduction, the applicant receives a net pay of Rs.718/- per month. The applicant was shocked to receive a copy of the memorandum on 09-05-2007 issued by Divisional Personal Officer (Respondent No.4) whereby it was intimated that he is in unauthorized occupation of the quarter since the allotted him has been found subletted and directed for recovery of damaged rent from regular salary bill from the month of May 2007 along with arrear and cancelled the allotment of the applicant and termed the same as unauthorized occupation.

Received  
Guwahati  
For Dr. S. L. Sarker  
S.C. Railway  
17/12/07

Contd./-

D

Anx K

It is stated that the respondent authorities vide office order dated 02-09-2005 informed the applicant that staff quarter allotted to him and shown in the list as per survey committee's report the same has been handed over to private party in violation of provision of Rule 3.1(III) and 15(A) of Railway Service (conduct) Rules, 1966. Against the said office order, the applicant filed a representation dated 10-10-2005 before the Respondent No.5 (Annexure-III). Stating the actual facts that the quarter was never sublet to any person or individual and required the authorities to enquiry the matter again. However, till 09-05-2007 no action was taken to dispose of the representation nor any further committee was made till the receipt of Memorandum on 09-05-2007. As such the instant original application seeking for appropriate relief.

Anx B

Anx C

Hence this instant application.

Filed by -

  
13.12.07

Advocate

Contd.../-

10 DEC 2007

गुवाहाटी न्यायालय  
Guwahati Bench

DISTRICT - KAMRUP.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI.

(An application U/S.19 of the Administrative Tribunal Act, 1985 )

O. A. No. 310 /07

SRI S.R. MARAK (SKRIMSON RANGSHA)

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- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

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Filed by -

13.12.07  
Advocate

Contd.../-

DISTRICT - KAMRUP.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI.

( An application U/S.19 of the Administrative Tribunal Act, 1985 )

O.A. No. 310 / 07

SRI S.R. MARAK (SKRIMSON RANGSHA)

.....APPLICANT

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

LIST OF DATES

1	02-09-2005	The applicant received the Office Order, which one issued by Respondent No.5.
2	09-05-2007	Office Memorandum issued by Respondent No.4.
3	10-10-2005	A representation filed by the applicant to the Respondent No.5.
4	09-05-2007	Impugned the Railway quarter damaged rent which one calculated by Respondent No.4.
5		The applicant current pay slip in the month of July, August/2007.
6	30-07-2007	Similar order passed by this Hon'ble CAT dated 30-07-2007 (Mr. Pradip Kr. Das - VS - U.O.I. & Ors.) vide O.A. No.201/07.
7	04-08-2007	Declaring misjudgment of facts by the survey team passed by the Respondent No.4.
8	13-5-04	Guwahati Connection dli. 13-5-04

Filed by -

W.K.S. 12-07  
Advocate

Contd.../-

DISTRICT - KAMRUP.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

( An application U/S.19 of the Administrative Tribunal Act, 1985 )

13  
Sri Skrimson R. Marak  
Advocate  
Through - R. C. D/o.  
12.01

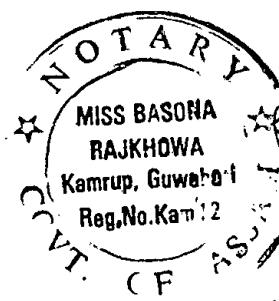
O. A. No. 310 /07

I. PARTICULARS OF THE APPLICANT: -

Sri S.R. Marak (Skrimson Rangsha)  
Son of Late Rajendra Gobil Momin,  
Resident of Railway Quarter No.230K/Type-II,  
New Guwahati Colony, Near Kalibari,  
Bamunimaidam, Guwahati-21, Kamrup, Assam.

II. PARTICULARS OF RESPONDENTS: -

1. The Union of India,  
Represented by the Secretary,  
Railway Board, Ministry of Railway,  
New Delhi-110001.
2. General Manager, N.F. Railway,  
Maligaon, Guwahati-11, Kamrup, Assam.
3. CAM / GHY (chief Area Manager),  
N.F. Railway, Guwahati.- 01
4. DPO/GHY (Divisional Personal Officer) N.F.  
Railway, Guwahati.- 01
5. Senior Coaching Depot Officer/GHY,  
N.F. Railway, Guwahati.- 01



Contd.../.

Sri Skrimsen R. Marak  
 S.J

**III. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE: -**

The application is presented against the impugned office order dated 02-09-2005, issued by Respondent No.5 as Sr. Coaching Dept. Officer, Guwahati.

- AND -

Impugned Memorandum dated 09-05-2007, issued by Divisional Personal Officer (Respondent No.4).

**IV. JURISDICTION OF THE TRIBUNAL: -**

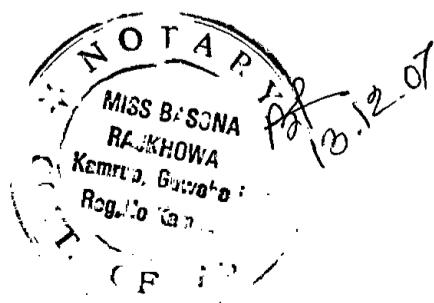
The applicant declares that the subject matter of the present application is within the jurisdiction of this Hon'ble Tribunal.

**V. LIMITATION: -**

The application declares that the application is within the period of Limitation under Section 21 of the Administrative Tribunal, 1985.

**VI. FACTS OF THE CASE: -**

1. That the applicant is a Citizen of India and a resident of abovementioned locality, in the district of Kamrup, Assam and as such the applicant is entitled to all rights, privileges and liberties guaranteed to the Citizen under the Part-III of the Constitution of India and laws framed there under.
2. That the applicant is an employee engaged with the Deptt. Of N.F. railway, as a post of Shunter under SE/LOCO/NGC. The applicant is presently posted at



Contd.../-

Central Committee  
Communist Party of India  
18 DEC 2007  
Guwahati Bench

-3-

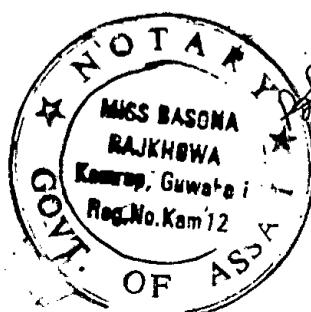
Divisional Officer, NGC, Bamunimaidan, Guwahati-21,  
and as such he is residing in the official allotted  
railway quarter, located at New Guwahati Railway  
Colony. Since the date w.e.f. 28.01.89.....

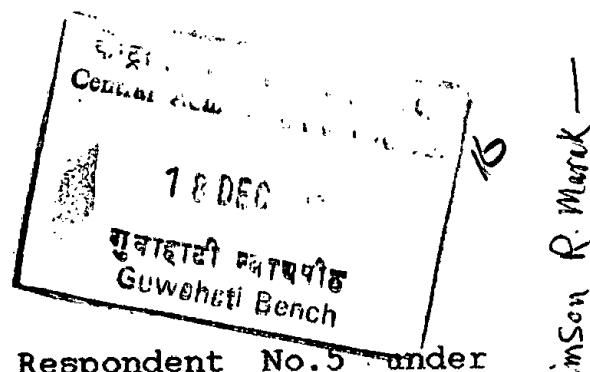
3. That it is stated that before issue of memorandum dated 09-05-2007 the respondent No.5, issued office order No.E/1/APO/GHY/Survey of Qrs. dated 02-09-2005 under Rule 3.1(III) and 15 A of Railway Service (Conduct) Rule 1966, thereby issuing a direction for cancellation of the allotment order of the Rly. Qrs. allotted in the name of the applicant and other similarly situated persons and further for handover/re-allotment of the same to the next allottee. However, in the order dated 10-09-2005 no specific mention was made as to the name and designation of the next allottee.

A copy of the office order No.E/1/APO/GHY/Survey of Qrs. dated 02-09-2005 issued by the Respondent No.5 is annexed and herewith marked as ANNEXURE-A.

4. That your humble applicant immediately thereafter in response to the office order dated 02-09-2005, furnished a representation before the Respondent No.5 for revocation of the quarter cancellation order dated 09-05-2007. Further a request was also made to conduct an enquiry as to the veracity of the survey committee report, whereupon, it was alleged that quarter allotted in the name of the applicant was subletted. The said representation

**Contd.../-**





-4-

was duly received by the Respondent No.5 under office seal on 10-10-2005.

A photocopy of the representation furnished by the applicant to the Respondent No.5, is annexed and marked as ANNEXURE-B.

5. That it is stated that on 09-05-2007 to the utter surprise of the applicant, your applicant received a copy of the official memorandum bearing No.E/APO/I/Survey of Qrs./GHY, issued by Respondent No.4 with the approval of Respondent No.3, whereby a direction was issued for recovery of the Qrs. Damage rent at the prescribed rate to be fixed by the Rly. Board from the regular Salary Bill of the petitioner w.e.f. May, 2007. In this connection it is stated that the said memorandum was issued alleging inter-alia that during survey of quarter by the Survey Committee constituted by the administration, some quarters including that of the petitioner as shown in the attached statement enclosed in the memorandum dated 09-05-2007 were found subletted and as such the allotment order of the quarter which stood in the name of the applicant and other similarly situated persons were cancelled by the allotting authority.

A photocopy of the office memorandum No.E/APO/I/Survey of Qrs/GHY dated 09-05-2007 issued by Respondent No.4 is annexed herewith and marked as ANNEXURE-C.



Contd.../-

বেস্ট রেলওয়ে কমিশনার  
Central Administrative Tribunal  
১৮ DEC ২০০৭

R. Manik  
SKS  
S2

-5-

6. That the applicant has allotted ~~Guwahati~~ Railway Quarter vide bearing No.230K/Type-II at NGC, Bamunimaidan, Guwahati-21. The applicant has been residing the same quarter since dated 28.1.89 from the date of allotment till today.

7. That the applicant states that the total damaged rent has been calculated at Rs.1,71,015/- which has been proposed to recover from the applicant from the month of May, 2007.

A copy of the office calculated quarter damaged rent is annexed herewith and marked as ANNEXURE-D.

8. That the applicant submits that the petitioner is a bonafide service holder engaged with the Deptt. of Railway, N.F. Section in the post of Shunter, it is stated that the Gross pay of the applicant is Rs.12,896/- after, other deduction the applicant receives a net pay of Rs.718/- per month. The applicant craves leave of this Hon'ble Tribunal to produce copies of the pay slip of the applicant in support of the statements made in the instant paragraph at the time of hearing of the instant case for a fair adjudication of the instant matter.

A copy of the current pay slip is annexed herewith and marked as ANNEXURE-E.

9. That your applicant humbly averment that the applicant is praying to the Hon'ble Tribunal.

Contd.../



Whereas I never renders as sublatted my quarter to any private person or individual and as such the respondents authorities should not imposed any penalty due to damage of Railway Quarter without any previous notice, as per the Supreme Court verdict.

Hence it is pertaining to state that this Hon'ble Tribunal already passed the similar case vide O.A. No.201/07 (Pradip Kr. Das - VS - U.O.I. & Ors.) dated 30-07-2007.

केन्द्रीय न्यायालय  
Central Administrative Tribunal

11 DEC

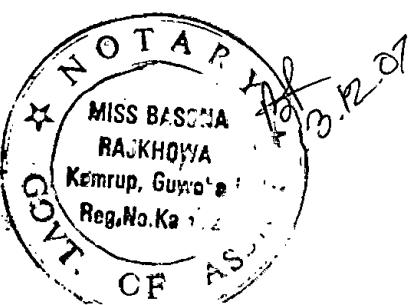
गुवाहाटी न्यायालय  
Guwahati Bench

A photocopy of similar order vide O.A. No.201/07 (Pradip Kr. Das - VS - U.O.I. & Ors.) dated 30-07-2007 passed by this Hon'ble Tribunal herewith annexed and marked as ANNEXURE-F.

10. That the applicant begs to state that the respondent authority admit the sublating quarter were frivolous and concocted one. The statement recently declared misjudgment of facts by the survey team respondent No.4 dated 04-08-2007.

A photocopy of the declaring misjudgment of facts by the survey team Respondent No.4 dated 04-08-2007 is annexed herewith and marked as ANNEXURE-G.

11. That your humble applicant before Your Lordship begs to state that the applicant has been residing his allotted Qr. since from the date of allotment and the applicant has issue his gas connection as consumer No.0553 dated 13-05-1994 from N.F. Railway distributor's Code 76180016 and Distributor's name Mr. Arabinda Kalita, so the applicant never sublet his Rly. Qr. to any third person and still he has been residing the same Qr.



A photocopy of Gas connection card dated 13-05-1994 and Consumer No.0553, is annexed and marked as ANNEXURE-H.

10 DEC 2007

गुवाहाटी बैच बैच  
 Guwahati Bench

-7-

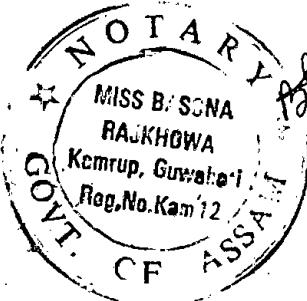
Survey, the applicant was not present his Qtr. due medical treatment and left his nephew and his wife to look after the Qtr., the happened was there my nephew and his wife understood only vernacular / Gharo language, and when the conversation was commencement among survey committee and my relatives, as a result the survey team did not understood the language and the survey team has presumed the applicant had been given rented to other person. As such the Survey Committee in a most mechanical manner and with a total non application of mind, submitted their report so far the applicant is concerned that the quarter in question was subletted without even considering it proper to enquire about the actual facts from the petitioner, or from neighbour by waiting them or by calling them. The survey committee should asked to the neighbour people of railway quarter, they were legally allotment holder or given sublet to any other person. So the survey committee was submitted wrong information to the respondent authorities or railway department.

12. That it is respectfully submitted that the petitioner is residing in the quarter with mother, wife and 3 children who an school going and as such, if the impugned action is given into effect, then great prejudice will be caused to the petitioner.

**VII. GROUNDS FOR RELIEF WITH LEGAL PROVISION: -**

1. For that the office order No.E/1/APO/GHY/Survey of Qrs. dated 02-09-2005 issued by Respondent No.5

Contd./



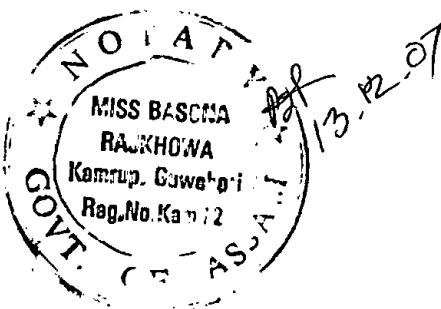
केन्द्रीय प्रान्तिक अदालत  
Central Administrative Tribunal  
18 DEC 2007  
गुवाहाटी बैच  
Guwahati Bench

R. Maak  
Skimming  
S

- 8 -

(Senior Coaching Dept. Officer) Guwahati and the Office Memorandum No.E/APO/1/Survey of Qrs/GHY dated 09-05-2007 issued by Respondent No.4 (Divisional Personal Officer) N.F. Railway, Guwahati, is violative of the natural justice.

2. For that the applicant states that the impugned office order / memorandum passed by the authorities is violative of applicants fundamental right as envisaged under Article 14 and 19 of the Constitution of India.
3. For that the applicant states that after filing of representation dated 10-10-2005 the applicant was under bonafide belief that the respondent authorities will consider his case and will pass appropriate orders. However he was shocked and surprised to received memorandum dated 09-05-2007, in this regard it is stated that inspite of representation and request the applicant was not informed as to whether any action was taken until he received memorandum dated 09-05-2007.
4. For that the entire action of the respondents being violative of the equity and administrative fair-play of the applicant.
5. For that the impugned action of the respondents in issuing memorandum dated 09-05-2007 and office order dated 02-09-2005 without following the proper procedure is arbitrary and unjustified. Therefore, the impugned action of the respondent authority is liable to be interfered with under its original application.



Contd.../-

6. That under the facts and circumstances as have been narrated above, Your Petitioner has a strong prima facie case in his favour. Further, the petitioner shall suffer irreparable loss and injury if reasonable opportunity is not given to the applicant to place his case. Therefore, it is a fit case wherein this Hon'ble Tribunal may be pleased to issue appropriate interim directions to protect the interest of the applicant thereby setting aside the order dated 02-09-2005, 09-05-2007. (Annexure - A & C) respectively.

7. For that the applicant craves leaves to urge such further grounds in support of the present applicant at the time of hearing which may be considered relevant and necessary.

8. For that in any view of the matter, the impugned order is wholly untenable in law as well as on facts and the same is as such liable to be appropriately interfered with by this Hon'ble Tribunal.

**VIII. DETAILS OF THE REMEDIES EXHAUSTED: -**

The applicant declares that he has exhausted all the remedies available to him and there is no other alternative remedy available to him.

**IX. MATTER NOT PENDING WITH ANY OTHER COURT: -**

The applicant declares that there is no case pending before any other Court / Tribunal.



Contd.../-

केन्द्रीय प्रशासनिक न्यायालय  
Central Administrative Tribunal  
11 DEC 2011  
गुवाहाटी बैच न्यायालय  
Guwahati Bench

Shrimati P. Manki  
S/No. 25

X. RELIEF SOUGHT: -

Under the circumstances, the applicant therefore prays for the following reliefs: -

- (1) to set aside and quashed the office order dated 02-09-2005 issued by the Respondent No.5 (Senior Coaching Dept. Officer, Guwahati) ANNEXURE - A.
- (2) to set aside and quashed the office memorandum dated 09-05-2007 issued by Divisional Personal Officer, Guwahati) ANNEXURE - C.
- (3) pass any such order/orders as may deemed fit and proper.

XI. INTERIM ORDER PRAYER FOR: -

It is therefore most respectfully prayed that Your Lordship would be pleased to grant the interim order of the applicant.

XII. PARTICULARS OF THE POSTAL ORDER: -

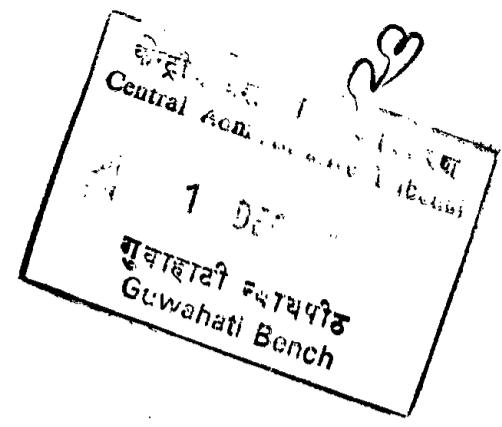
Indian Penal Order No. :  
Date :  
Issuing Office :  
Payable at :

XIII. LIST OF ENCLOSURES: -

As index showing the particulars of documents is enclosed.



Contd.../-



### VERIFICATION

Sri S.R. Marak (SKRIMSON Rangsha) Son of Late Rajendra Gobil Momin, aged about 53 years, Resident of Railway Quarter No.230K/Type-II, New Guwahati Colony, Near Kalibari, Bamunimaidam, Guwahati-21, Kamrup, Assam, do hereby solemnly affirm and my knowledge and belief I verify the above statement made there of and sign it at Guwahati.

Verified on 13<sup>th</sup> day of December, 2007 at Guwahati.

Sri Skrimson R. Marak —

### **SIGNATURE**



Contd.../-

12

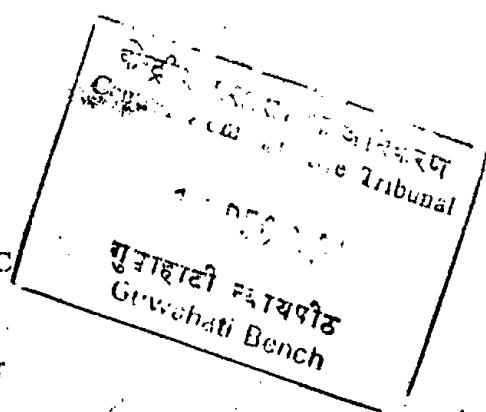
N.E.RAILWAY.Office of theSr. Coaching Depot Officer,  
Guwahati, Dt. 02.09.2005

No. GHY/CDO/GEN/Qrs/C&amp;W

To  
 Sri S. R. Marak  
 Shunter/NGC  
 Under SE/LOCO/NGC.  
 Through ADME/NGC.

Sub-Cancellation of allotment order of Qrs. No. 230/K Type-II at NGC

Ref- Survey Committee's report endorsed by APO/GHY Vide his letter  
 No.E/1 APO/GHY/Survey of Qrs dated 19.08.05



Railway quarters No. 230/K Type-II at NGC was allotted in favour of you for your residential purpose. But during survey by the survey committee it has been found that instead of residing yourself in the quarters you have subletted the quarters to a private party. Thus you have committed a serious misconduct violating the provision of Rule.3.1 (iii) and 15 A of Railway Service ( Conduct ) Rule.1966.

Hence your allotment of the Quarters No. 230.K Type-II at NGC is being cancelled with immediate effect.

You are advised to vacate the quarters and handed over the quarters to the new allottee immediately. Further allotment order of this quarters is to be followed.

Sr. CDO/GHY

Copy to :-

1. CAM/GHY for kind information.
2. DGM/G/MLG- For information please.
3. APO/GHY -for information and necessary action please.
4. ADME/NGC - for information and necessary action please.
5. SSE/Works/NGC - For information and necessary action
6. SSE/Elec/NGC- for information and necessary action.
7. SSE/C&W/NGC- for information and necessary action.

Sr. CDO/GHY

3  
 14/9/05  
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 14/9/05

Advocate —

To,

The Sr. CDO/Guwhati  
N.F. Railway  
(Through Proper Channel)

Date : 06-10-05

Sub : Prayer for reinstate of allotment order of Qtr. No. 230 (k)  
Type - II at NGC Rly. Colony, Bamunimaidam, Guwhati - 21

Ref. : Your L/No. GHY/CDO/GEN/Qrs./C&W Dtd. 02-09-2005

Respected Sir,

In reference to the above mentioned letter, I would like to submit the following facts for favour of your kind consideration to reinstate my allotment order please.

That Sir, the Rly. Qr. No. 230 (k) Type-II at NGC was allotted to me. Since allotment of the Qrs. I have been residing in the Qrs. alongwith my family members. During enquiring by the Survey Committee's I and alongwith my family members were went out for some days for Medical treatment. As I had to stay out side of the Qrs. for some days, I was keep my Nephew & his wife to look after my Qrs.

That Sir, I am loco running staff working as shunter for which my proper Rly. accommodation on in urgently required. The question inconnection with subletting of Qrs. is does not permit on my part.

In view of the facts stated above I earnestly requested that kindly arrange to reinstate my allotment order of the said Qrs. so that I may devote my day to day duty. with full mental satisfaction.

I hope you will be kind enough to consider my case of act of your kindness, I shall remain grateful to you.

Yours faithfully

S. R. Marak  
(Sri S. R. Marak)  
Shunter  
Under SE/LOCO/NGC

Got tried to be for (opt)  
WY 15/12/05  
Advocate -

R  
Ch 10/10/05  
C3

N.F.Railway

Central Administrative Tribunal  
7<sup>th</sup> DCF

গুৱাহাটী পৰিয়ৰো

Divl. Personnel Officer  
Station Road, Guwahati

28

MEMORANDUM

During the survey of quarters by the survey committee constituted by the administration the quarter shown in the attached statement were found subletted and accordingly the allotment order of the quarters were cancelled by the allotting authority.

Since the quarters have been found subletted and allotment cancelled the same treated as unauthorized occupation.

Due to unauthorized occupation of the quarters damage rent at the prescribed rate fixed by Railway Board, have been calculated and to be recovered from regular salary bill from May/07 current rate of damage rent along with arrear from the date of survey of the quarter.

This issues with the approval of CAM/GHY.

(G.K.KAKATI)  
DPO/GHY

No-E/APO/1/Survey of Qrs./GHY

Dated: 9/1/2007

Copy forwarded for information and necessary action to:-

1. CAM/GHY.
2. Sr.CDO/GHY,
3. DRM (P)/LMG,
4. DFM/LMG,
5. Staff concerned,
6. Ch.OS (P)/Bill/GHY,
7. Concerned bill Clerk/E,

Sri: S.R. Marak  
13/2/07  
Cost fixed to below copy  
Advocate

  
9/1/07  
DPO/GHY

- 15 -

13.	Sri C.K.Kumar,	CF/I	456	702G/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
14.	Sri Dilip Kumar Das,	F/Khal(H)	455	605G/type-I	NGC	04-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
15.	Sri Munna Kurmi,	RR/bearer NGC	455	605L/type-I	NGC	04-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
16.	Sri Kaleswar Das,	L/Pilot(G)	456	605J/type-I	NGC	04-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
17.	Sri Kameswar Bordoloi,	KHLPR	455	611P/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
18.	Sri Nabin Kr.Singh,	ALP/NGC	460	605M/type-I	NGC	04-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
19.	Sri A. Nahato,			704E/type-I	NGC	04-08-05	36.882Sqm	Transferred to HPB
20.	Sri S. Barak,	Shunter	458	230K/type-II	NGC		58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00 171015.00
21.	Sri Bishnu Bhowmick	RR/bearer/ Cook	455	706K/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
22.	Sri Sachin Baishya,	Asstt.RR/ Cook	455	708M/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
23.	Sri Tagar Deka,	FTR/III	454	609N/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
24.	Sri Masur Brahma,	Asstt.RR/ Cook	455	611G/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00

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W/ZAdvocate

Contd-3

S/15/03

29

-46-

IT Centre/LMG \*Pay-in-Slip\* Jun-2007  
Bank :00138-Canara Bank,Sikh Temple/GHY

Alocn:08212 PAY ALLOWANCES--&gt;Rs

Name : S R MARAK

F/H Name:\*\*\*\*\*

EmpNo :04053114

Design. :LP-I/S

Accumulated LAP:31, LHAP:30

	GU:10008 BU:07458 Duty: 31 LWP: 0 Stn:NGC SN- 11	A/C No.:10492	RLY RECOVERIES-->Rs	NRB RECOVERIES-->Rs
Basic Pay	6000	PF-Sub-Run	775	B_I
D.A.	2730	CGIS-C	30	P Tax-Assam *
Transport/G	75	Water Charge*	15	LIC/MLG *
KMA	1677	OP-Dr	2600	CCSShare CAL*
NDA	425	Flood Adv	125	50
		Dmg Rent	5828	

Scale:04000-06000 R/Pay:6000 Gross Pay Rs.10907 Deductn. Rs.10189

NETPAY Rs.1118.00

Bank Payment

S 2007

IT Centre/LMG \*Pay-in-Slip\* Jul-2007  
Bank :00138-Canara Bank,Sikh Temple/GHY

Alocn:08212 PAY ALLOWANCES--&gt;Rs

Name : S R MARAK

F/H Name:\*\*\*\*\*

EmpNo :04053114

Design. :LP-I/S

Accumulated LAP:6, LHAP:30

	GU:10008 BU:07458 Duty: 31 LWP: 0 Stn:NGC SN- 11	A/C No.:10492	RLY RECOVERIES-->Rs	NRB RECOVERIES-->Rs
Basic Pay	6000	PF-Sub-Run	775	B_I
D.A.	2730	CGIS-C	30	P Tax-Assam *
Transport/G	75	Water Charge*	15	LIC/MLG *
KMA	900	Flood Adv	125	CCSShare CAL*
NDA		Dmg Rent	5828	50

Scale:04000-06000 R/Pay:6000 Gross Pay Rs.10705 Deductn. Rs.10544

NETPAY Rs.1161.00

Bank Payment

S 2007

IT Centre/LMG \*Pay-in-Slip\* Aug-2007  
Bank :00138-Canara Bank,Sikh Temple/GHY

Alocn:08212 PAY ALLOWANCES--&gt;Rs

Name : S R MARAK

F/H Name:\*\*\*\*\*

EmpNo :04053114

Design. :LP-I/S

Accumulated LAP:6, LHAP:30

	GU:10008 BU:07458 Duty: 31 LWP: 0 Stn:NGC SN- 11	A/C No.:10492	RLY RECOVERIES-->Rs	NRB RECOVERIES-->Rs
Basic Pay	6350	PF-Sub-Run	820	B_I
D.A.	2889	CGIS-C	30	P Tax-Assam *
Transport/G	75	Rent-Nominal*	118	LIC/MLG *
KMA	1986	Water Charge*	15	CCSShare CAL*
NDA	500	Arr Electric*	485	50
		Arr.Rent-Pan*	118	
		Dmg Rent	5828	

Scale:05000-08000 R/Pay:6350 Gross Pay Rs.11800 Deductn. Rs.9200

NETPAY Rs.2600.00

Bank Payment

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13/2/07  
Advocates -

SC. No. 172

8.21.457.1

Central Admin. Guwahati

2.16.461

78 DEC 2007

REGISTERED 5374478  
Guwahati BenchCENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 201 of 2007

Date of Order: This, the 30<sup>th</sup> Day of July, 2007.

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

Sri Pradip Kumar Das,  
 Son of Late Kati Das,  
 R/O. Rly.Qtr. No.117L/Type-II  
 NGC Bamunimaidan,  
 Guwahati-23, Kamrup, Assam. ....Applicant

By Advocates Mr.J.Roy, R.C.Das, Mr.R.B.Deka, Mr.M.Sarkar

Versus-

1. The Union of India,  
 Represented by the Secretary,  
 Railway Board, Ministry of Railway,  
 New Delhi-110001.
2. General Manager, N.F.Railway,  
 Maligaon, Guwahati-11.  
 Kamrup, Assam
3. CAM/GHY (Chief Area Manager)  
 N.F.Railway, Guwahati.
4. DPO/GHY (Divisional Personal Officer)  
 N.F.Railway, Guwahati
5. Senior Coaching Depot Officer/GHY,  
 N.F.Railway, Guwahati. ....Respondents

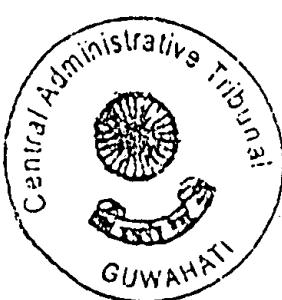
By Advocate Dr.J.L.Sarkar, Railway counsel

ORDER (ORAL)K.V.SACHIDANANDAN, V.C:

The applicant is working in the post of CF/Gr. I under SSE/C&W/NGC, N.F.Railway at administration NGC, Guwahati-23. The applicant is residing in Railway quarter bearing No.117L/Type-II at Bamunimaidam. According to the applicant, he is residing in the said quarter with effect from 26.12.2000. The applicant has received an office Memorandum dated 09.05.2007 issued by the Divisional Personal

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 23.12.07  
 Advocate

Officer, whereby it was intimated that the applicant is in unauthorized occupation of the quarter since the quarter allotted to him was found subletted and directed for recovery of damaged rent from regular salary from May, 2007. The applicant stated that vide order dated 02.09.2005 (Annexure A) the Respondent informed him that staff quarter, allotted to him and shown in the list as per survey Committee's report, has been handed over to private party in violation of provisions of Rule 3.1 (III) and 15(A) of Railway Service (Conduct) Rules, 1966. The applicant has submitted representation dated 05.09.2005 (Annexure C) before the respondent No.5. But no action was taken by the respondents to dispose of the representation. Being aggrieved the applicant has filed this O.A. seeking the following reliefs.



- (1) To set aside and quashed the cancellation of Rly Qtr. Allotment order dated 02.09.2005 issued by the Respondent No.5 (Senior Coaching Deptl Officer, Guwahati) Annexure A.
- (2) To set aside and quashed the office memorandum date 09.05.2007 issued by the Divisional Personal Office, Guwahati) Annexure D.

2. I have heard Mr. R. C. Das, learned counsel for the applicant and Dr. J. L. Sarkar learned Standing Railway counsel for the respondents. When the matter came up for consideration, learned counsel for the applicant submitted that the Respondents have passed the impugned orders in total violation of principles of natural justice. He further submitted that neither any notice was issued to him at any point of time nor any opportunity was given to him to explain his case. He further submitted that he will be satisfied if direction is given to the Respondents to consider and dispose of his representation within the time frame. Counsel for the Respondents has submitted that he has no objection if

such direction is given. Accordingly, the interest of justice, this Court directs the applicant to make a comprehensive representation to the 2<sup>nd</sup> respondent within two weeks from the date of receipt of this order and on receipt of such representation, the said authority or any other competent authority shall consider and dispose of the same alongwith the earlier representation and pass appropriate orders on merit communicating the same to the applicant within a period of three months thereafter. If requested, applicant shall be given a personal hearing. However, till disposal of the representation, Respondents are directed to keep the impugned order dated 09.05.2007 (Annexure- C) in abeyance.

The Original Application is disposed of as above at the admission stage itself. There shall, however, be no order as to costs.

S/ VICE CHAIRMAN



30.7.2007

Date of Application : .....

Date on which copy is ready : 2.8.2007

Date on which copy is delivered : 2.8.2007

Certified to be true copy

Section Officer (Judi) 2/8/07

C. A. T. Guwahati Bench

Guwahati S.

2/8

NERAILWAY

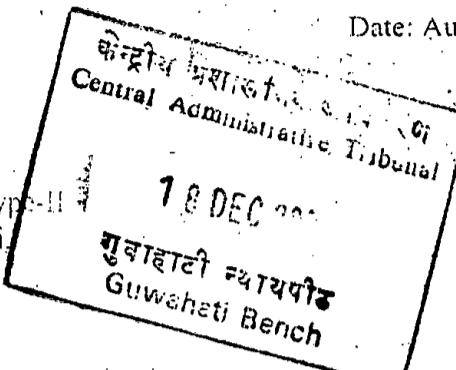
Office of the  
Sr. Coaching Depot Officer  
GUWAHATI

Date: August 04, 2007

No. GHY/CDO/GEN/OA/150/07

To.

Shri Akhil Ch. Brahma  
S/O of Late Mirgu Brahma  
R/O Railway Quarters no. 122/G, Type-II  
New Guwahati Colony, near Kalibari,  
Bamunimaidam, Guwahati-21  
Kamrup, Assam.



Sub:- Implementation of Hon'ble CAT/GHY's order dtd. 14/06/07,  
passed in OA 150/07.

Ref:- Your representation dtd. 22/09/05 and 19/07/07

In terms of Hon'ble CAT/GHY's order mentioned above you were personally heard by me on 03/08/07 in my chamber. The personal hearing was also attended by the Survey Committee & DPO/CHY.

After going through the documents and your representation I have found that there may be a misjudgment of facts by the survey team.

The representation submitted by you proves that you have not subletted your official residence and was residing in the quarter on regular basis.

The case is found genuine. Consequential orders will be followed on the basis of above.

  
Sr. CDO/GHY

Copy to:-

1. DRM (P)/LMG } - for kind information please.  
2. CAM/GHY  
3. DPO/GHY } - for information and necessary action please.

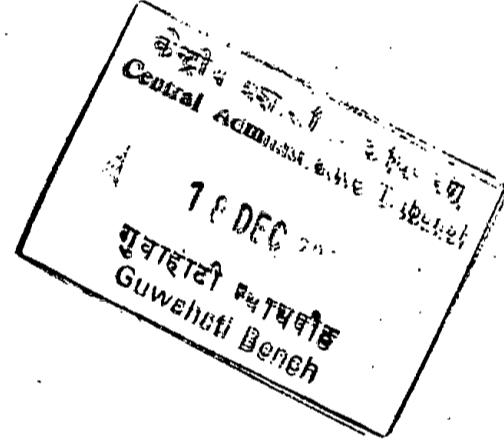
Sr. CDO/GHY

*Copy to Smt. U. W. P. P.  
18/12/07  
Advocate.*

Chitai 2/10/98 ANNEXURE

ART. SERIAL NO.	OPEN	7	1	0	1
CONSUMER NO.	11111111	1	1	1	1
SV. NO.	11111111	1	1	1	1
DATE	3-10-98	1	1	1	1
13-5-98					
DEPOSITS	250.00	CYLINDERS	250.00	REG	20.00
CONSUMERS NAME	SRI S. B. MARAK				
ADDRESS	TRIY GA. N. - 230/K BAMUNIMADAM GHY-2				
DISTRIBUTOR'S CODE	261800				
DISTRIBUTOR'S NAME	A. KALITA				
ADDRESS					
PHONE	205	STATE	ASSAM		
CITY/TOWN	GUWAHATI				
STATE	ASSAM				
ISSUING COMPANY	I.O.C.M.D.				
DISTRIBUTOR'S SIGNATURE	Babu Kalita				
कंपनी प्रतिनिधि के इसार और दाता CO REP'S SIGNATURE & SEAL					
जारी करने की दिनांक ISSUING DATE					

Goti fied to be true (UP)  
Advocate  
3-12-01



रिफिल प्राप्ति

### REVIEW REQUEST

क्र. सं. SR. NO.	रिफरल आर्डर नं. अपेक्षित सुपुर्दगी दि. REF. ORDER NO. EXPECTED. DT. OF DLY.	रोकड़ रसीद नं. CASH M/R NO.	सुपुर्दगी दिनांक DELIVERY DATE	मालार्याली का दावाद DLY. MAN'S SIGNATURE	अपार्टमेंट/प्रॉपर्टी के ज्ञानात्मक CUST.DR.P SIGNATURE
1	6-11-90		14-11-90		
2	7.8.91 (210)	11650	11650-17	10.90	
3	11-4-92 (942)	10923	13/7/92		
4	6.1.93 (256)	7670	19-1-93		
5	15.2.93 (645)	9441	1-3-93		
6	13.3.93 (819)	11125	8-4-93		
7	12.0.93 (419)	16769	21-8-93		
8	15.9.93 (643)	2030	2.11.93		
9	17.11.93 (758)	3143	19/11/93		
10	11.12.93 (424)	4562	20/12/93		
11	31-12-93 (1284)	6315	19.1.94		
12	21-1-94 (1611)	7176	29.1.94		
13	8.2.94 (398)	8331	16.2.94		
14	26.2.94 (1328)	9973	11.3.94		
15	21.3.94 (1103)	12168	16.3.94		

सूचना : कृपया एक समय पर केवल एक ही रिफिल सिलेप्डर बुक करे ।

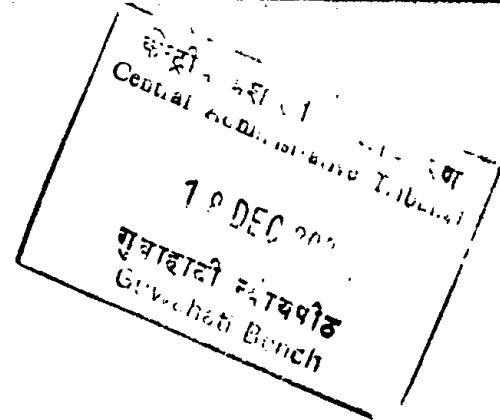
**NOTE : PLEASE BOOK ONLY ONE REFILL CYLINDER AT A TIME.**

Central Administrative Tribunal  
Guwahati Bench  
7<sup>th</sup> DEC 2001  
Guwahati Bench

क्र.सं. SR. NO.	रिफिल अंदरश का अपेक्षित सुपुर्दगी दि. REFILL ORDER NO. EXPECTED DT. OF DLY.	रेकड रसीद नं. CASH MEMO NO.	गुप्तर्दगी दिनांक DELIVERY DATE	सुपुर्दगीकर्ता के हस्ताक्षर DLY. MAN'S SIGNATURE	उपभोक्ता/प्रतिनिधि के हस्ताक्षर CUST/REP SIGNATURE
16	27.6.95 (117)	13436	31.5.95		
17	6-10-95 (221)	21452	28.6		
18	7-1-95 (213)	22891	15-11-95		
19	24-11-95 (1302)	23229	3-12-95		
20	2-3-95 (116)	7468	19.3		
21	89-3-95 (1315)	10526	18.3		
22	15-5-95 (580)	11678	28.5		
23	7.6.95 (313)	13041	25.6		
24	9.7.95 (389)	14357	18/7		
25	24.7.95 (1079)	14756	26.7		
26	2-8-95 (107)	15239	7.8		
27	16-8-95 (180)	15931	20-8		
28	29-8-95 (1302)	16597	21.9		
29	14.9.95 (333)	17.90	18.90-1		
30	6.10.95 (49)	1.86	33.10.95		

सूचना: कृपया एक समय पर केवल एक ही  
रिफिल सिलेंडर बुक करें।

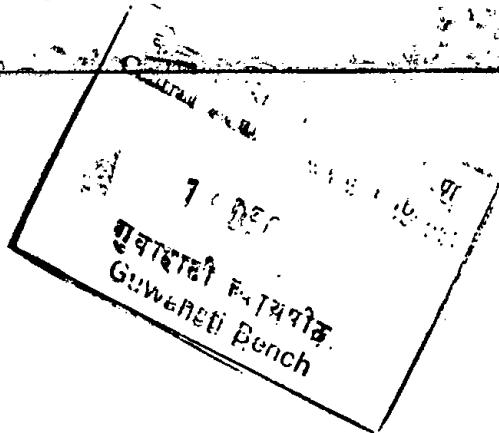
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क्र. सं. SR. NO.	रिफिल आदेश प्र. अपर्याप्त मुदुर्दगी दि. REFILL ORDER NO. EXPECTED. DT. OF DLY.	रोकड़ रसीद क्र. CASH MEMO NO.	मुदुर्दगी दिनांक DELIVERY DATE	गृहीयीनके द्वारा DLY. MAN'S SIGNATURE	अपर्याप्त/प्राप्तिकारके संसाक्षर CUST/RUP SIGNATURE
31	18/11/95 (556)	19298	21.11.95		
32	1.11.95 (54)	19851	3.11.95		
33	13.11.95 (614)	214774	20.11.		
34	28.11.95 (540)	21468	2.12		
35	12.12.95 (783)	22413	18.12		
36	6.1.96 (406)	232839	9.1.96		
37	17/1/96 (153)	24676	22.1		
38	29/1/96 (983)	25339	31.1.96		
39	5/2/96 (268)	251236	7.2.96		
40	10/2/96 (749)	26243	10.2		
41	11/2/96 (1169)	2688	24.2		
42	21/3/96 (733)	27599	8/3		
43	12/3/96 (231)	281506	13.3		
44	18/3/96 (1095)	28538	19.3		
45	25/3/96 (1742)	291658	29/3		

सूचना : कृपया एक समय पर केवल एक ही  
रिफिल सिलेण्डर बुक करें।

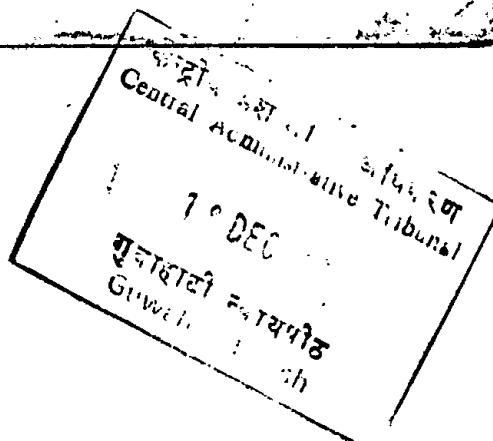
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क्र. सं NO.	रिफिल आदेश क्र. अपरिवर्तनीय दिनांक REFILL ORDER NO. EXPECTED DT. OF DLY.	रोकड़ रसीद क्र. CASH MEMO NO.	सुपुर्दगी दिनांक DELIVERY DATE	सुपुर्दगीकर्ता के हस्ताक्षर DLY. MAN'S SIGNATURE	ग्राहक/प्रतिनिधि के हस्ताक्षर CUST/REP SIGNATURE
46.	2/5/96 (98)	1562	9-5		
47.	1.7.96 (51)	5088	10/7		
48.	20.7.96 (978)	6008	24/7		
49.	14.8.96 (545)	8231	2/8		
50.	18.7.96 (1087)	87	12 27 6		
51.	11.10.96 (571)	1177	1.9.11		
52.	28.11.96 (1439)	59	20.12		
53.	16.1.97 (1741)	5231	26/2		
54.	11.3.97 (1049)		18/3		
55.	15.4.97 (929)	10781	12/5/97		
56.	18.6.97 (804)	—	4/7		
57.	30.7.97 (1047)	—	9/9		
58.	6.10.97 (999)		13-10-97		
59.	28.10.97 (1285)		22/1		
60.	13-7-98 (521)		13/8		

मुद्रना: कृपया एक समय पर केवल एक ही  
रिफिल सिलेप्टर बुक करें।

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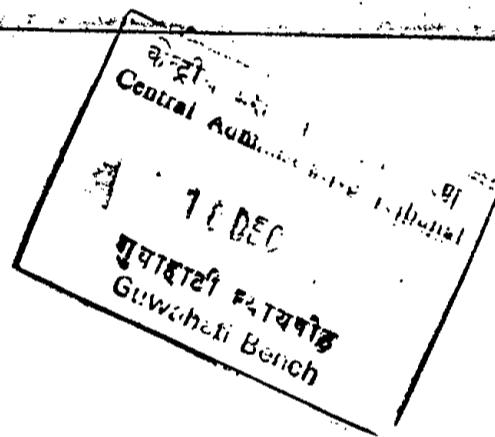


## रिफिल प्राप्ति

## REFILL RECEIPT

क्र. सं. NO.	रिफिल आदेश क्र. अपेक्षित मुपुर्दगी दि. REFILL ORDER NO. EXPECTED. DT. OF DLY.	रोकड़ रसीद क्र. CASH MEMO NO.	गमरिया दिनांक DELIVERY DATE	गमरिया क्र. सं. क्रमांक DEY MANS. SIGNATURE	अपायक/प्रतीनिधि के हस्ताक्षर CUST/REP. SIGNATURE
64	3-10-98 (125)	—	24-11		
65	21-12-98 (126)		05-1-99	<i>S. Ch.</i>	
66	1.8-1-99 (1375)	—	6/2		
67	8/3/99 (546)	—	3/4		
68	13/1/99 (1474)	—	3/20/01		
69	30.12.98 (4776)	—			
70	26.12.98 (3272)	—	13/1		
71	15/1/01 (1142)	—	cancelled		
72	6/6/01 (642)	—	6/6/01		
73	26/10/01 (3278)	—	Cancelled 06/12/01		
74	4/1/02 (482)	—	4/1/02		
	5/16/02 (428)	—	5/6		
	21/9/02 (239)	—	3/9/02		
	18/2/03 (1164)	—	18/2/03		
	सुचना : कपया एक समय पर केवल एक ही रिफिल सिलेण्डर बुक करें।		Cancelled		

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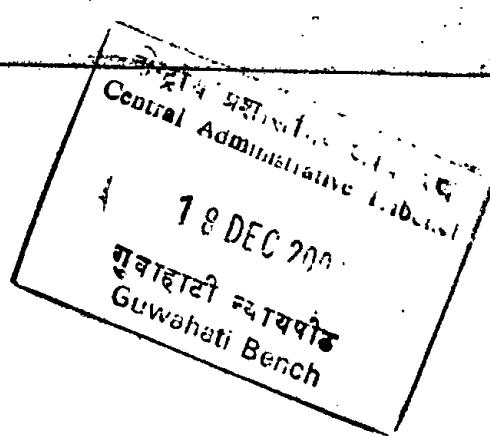
## रिफिल प्राप्ति

## REFILL RECEIPT

क्र. स. SR. NO.	रिफिल आदेश क्र. अंग्रेजी संख्या दि. REFILL ORDER NO. EXPECTED. DT. OF DLV	रोकड़ रसीद क्र. CASH MEMO NO.	प्रतिनिधि का नाम DELIVERY DATE	प्रतिनिधि का नाम DIY. MAN'S SIGNATURE	मालाका/प्रतिनिधि के हस्ताक्षर CUST/REP SIGNATURE
	1811103 (७९९)				
	1811103	18111			
	10103104 (६५१२)	26741	11/3/04		
	02 JUN 2004		02 JUN 2004		
	04 AUG 2004		04 AUG 2004		
	04 JUL 2005				
	09 OCT 2005				
	09 NOV 2005				
	10 JAN 2006				
	09 FEB 2006				
	13 APR 2006				
	28 APR 2006				
	24 MAY 2006				
	06 JUN 2006				

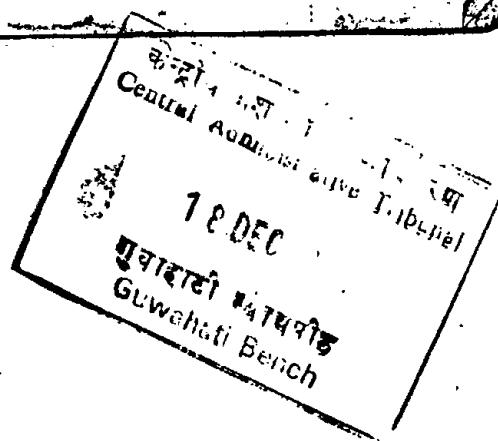
सूचना : कृपया एक समय पर केवल एक ही  
रिफिल सिलेप्डर बुक करें।

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## REFILL RECEIPT

क्र. सं. SR. NO.	रिफिल आदेश क्र. REFILL ORDER NO. EXPECTED DT. OF DLY	रोकड़ रसीद क्र. CASH MEMO NO.	सुपुर्दगी दिनांक DELIVERY DATE	सुपुर्दगीकर्ता के हस्ताक्षर DLY. MAN'S SIGNATURE	उपभोक्ता/प्रतिनिधि के हस्ताक्षर CUST/REP SIGNATURE
	31 JUN 2006		05 JUL 2006		
	1 JUL 2006		26 JUL 2006		
	2 JUL 2006		05 AUG 2006		
	3 AUG 2006		15 AUG 2006		
	15 OCT 2006		05 OCT 2006		
	20 NOV 2006		20 NOV 2006		
	29		05 JAN 2007		
	17 JAN 2007		05 FEB 2007		
	05 FEB 2007		21 FEB 2007		
	21 FEB 2007		05 MAR 2007		
	2 APR 2007		12 JUN 2007		
	12 JUN 2007		12 JUN 2007		
	सूचना: कृपया एक समय पर केवल एक ही रिफिल सिस्टम का उपयोग करें।		07 JUL 2007	NOTE: PLEASE BOOK ONLY ONE REFILL CYLINDER AT A TIME.	



रिफिल प्राप्ति

**REFILL RECEIPT**

सूचना : कृपया एक समय पर केवल एक ही रिफिल सिलेप्डर बुक करें।

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